

765

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi.

EA No. 26/2025 in O.A No.351/2019

Raja Muzaffar Bhat ...Applicants

Vs

UT of Jammu & Kashmir & Ors. ...Respondents

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Dated 20.11.2025


Respondent No. 1 and 3
Joint Secretary to Govt
Forest, Ecology & Env
Deptt

Gautam Singh Advocate
Chamber No. 71,
Supreme Court Compound
Supreme Court of India

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi.

EA No. 26/2025 in O.A No.351/2019

Raja Muzaffar Bhat ...Applicants

Vs

UT of Jammu & Kashmir & Ors. ...Respondents

In the matter of: Compliance report on behalf of Respondent No.1 and 3UT of Jammu and Kashmir in pursuance to the directions of Hon'ble National Green Tribunal dated 23.04.2025 passed in the above titled execution application in Original Application No. 351/2019.

May it please your Lordship:-

The answering respondents most respectfully submit as under.

1. That it is submitted that the Hon'ble National Green Tribunal Principal Bench was pleased to pass the directions vide its Order dated 23.04.2025 in the above titled execution application. By this execution application, applicant is seeking compliance of the order dated 25.11.2021 passed in OA No. 351/2019.
2. That it is respectfully submitted that the Hon'ble National Green Tribunal Bench on dated 23.04.2025 has ordered that by this execution application the applicant is seeking compliance of the order dated 25.11.2020 passed in OA 351/2019. Learned counsel for the applicant had pointed out that the OA involved the issue of unscientific dumping of waste and encroachment on the wetland. He has submitted that the direction of the Tribunal contained in paragraph 15 has not been complied with. The Tribunal in paragraph 15 of the order had directed as under:-

15. We have noted the stand of learned Chief Secretary, J&K that the execution of action plans will be overseen on regular basis by Secretary, Environment & Forest, J&K as well as by the Chief Secretary, J&K personally atleast once in a month for further continuous action. As regards the suggestions of the applicant, the same may be duly considered by the Chief Secretary, J&K, to the extent not already considered."

3. That it is submitted that the Hon'ble National Green Tribunal Bench has pointed out that the Learned counsel has referred to the action plan on page 92 and has submitted that the action plan has not been implemented and in support of such a plea, he has referred to the photograph Annexure A/3 (Page 147) to show that the solid waste is lying dumped at the wetland. He has also referred to the photograph Annexure A/5 (Page 197) to show that a road is being constructed from the wetland. Learned counsel has also submitted that the direction contained in paragraph 16 and 17 of the order have also not been complied with.

*Under Secretary to Govt
Forest, Ecology & Env
Deptt / J&K*

That it is respectfully submitted that the Hon'ble National Green Tribunal issued notice to the respondents for filing the compliance affidavit. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

5 List on 28.08.2025.

5. That it is respectfully submitted that in compliance to the above directions passed in the above titled execution application, the matter was taken up with the PCCF(Wildlife)/Chief Wildlife Warden, J&K, Chairperson, J&K Pollution Control Committee and Chief Executive Director, WUCMA, Kashmir vide letter No.FST-Lit/82/2025(7629435) dated 01.07.2025 **(copy of communication is**

enclosed as Annexure R1) with the request to take appropriate necessary action. A copy of order dated 23.04.2025 passed by the Hon'ble Tribunal was also forwarded to the Jal Shakti Department, Housing & Urban Development Department, Deputy Commissioner, Budgam/Bandipora/Pulwama with copy to Commissioner, Srinagar Municipal Corporation vide O.M/letter No.FST-Lit/82/2025(7629435) dated 03.07.2025 & dated 25.07.2025 (**copy of communication is enclosed as Annexure R2**) with the request to take appropriate necessary action pursuant to the directions passed by the HNGT in the matter. The department sought Action Taken Report in the matter.

6. That it is respectfully submitted that in reply the Member Secretary, J&K Pollution Control Committee vide reference No.JKPCC/Sc./OA 351-2019/2025/835 dated 07.08.2025 (**copy of communication is enclosed as Annexure R3**) intimated that fresh report was sought from Regional Director (Kashmir), regarding illegal dumping of unsegregated waste at Wular Lake and illegal mining in Hokersar wetland. In turn, Regional Director, J&K PCC, Kashmir have submitted his report vide No.PCC/RDK/LS(NGT)/2025/783-786 dated 05.05.2025. The reports and findings of Divisional Officers J&K PCC Srinagar, Bandipora and Budgam are summarized as under: -
 1. Dumping site is not fenced and provides an easy access to stray animals.
 2. Leachate from crude dumping gets discharged into nearby Nallah called Gadarkul which ultimately gets discharged into Wular Lake.
 3. Earlier dumped waste has not been cleared from the dumped site.
 4. No illegal mining has been observed in Hokersar wetland.
7. That it is further submitted that accordingly, vide letter No.JKPCC/Sc./O.A 351-2019/2025/577-580 dated 30.06.2025, Chief Executive Director, Wular Conservation & Management Authority, Srinagar has been requested for taking immediate corrective measures for implementation of Action Plan for conservation of Wular lake, Bio-mining of legacy waste at Zalwan and scientific disposal of Solid Waste at an alternate suitable site.
8. That it is respectfully submitted that the Chief Executive Director, WUCMA, Kashmir vide reference No.CED/WUCMA/2025/24-27 dated 06.08.2025 followed by reference No.CED/WUCMA/2025/28-30 dated 22.08.2025 (**copy of communication is enclosed as Annexure R4**) has furnished the response/compliance in the matter and the same is reproduced as under:-

That it is respectfully submitted that in compliance with the Direction on Implementation of Comprehensive Management Action Plan (CMAP).The activities presently undertaken within Wular Lake are being carried out strictly in accordance with the Comprehensive Management Action Plan (CMAP), 2007, formulated by Wetlands International-South Asia in collaboration with the Department of Wildlife Protection, J&K.

Major interventions under implementation include: -

- Desilting & dredging: Restoration of nearly 4.5 sq. km of critically silted areas.
 - Hydrological restoration: Interventions in major inflow channels to improve connectivity.
 - Solid Waste Management: Constitution of Waste Management Committee for Wular Lake; treatment of 25 inlets; manual removal of waste and weeds; feasibility for two 5 MLD STPs for Bandipora town; rural waste management under Swachh Bharat Mission (Grameen).
 - Catchment Area Treatment: Afforestation and Soil & Moisture Conservation measures by Forest Territorial and Soil Conservation Departments; phased removal of willow plantations in the core zone.
- The CMAP is currently under revision and is expected to be finalized by the end of 2025.

Alhazim
Under Secretary to Govt
Forest, Ecology & Env
Deptt

9. That it is respectfully submitted that the Monitoring of Comprehensive Management Action Plan(CMAP)and Annual Plans of Operations (APOs) is being regularly reviewed by the Chief Secretary, J&Kand Commissioner/Secretary to the Government Forest, Ecology & Environment J&K UT. Multiple reviews, inspections and compliance reports have ensured strict oversight in line with the Hon'ble Tribunal's directions.
10. That it is respectfully submitted that the compliance regarding Solid Waste Dumping at Zalwan, Bandipora is enumerated as under: -
- The earlier solid waste dumping site at Zalwan (within proximity of Wular boundary) has been permanently closed and cleaned (**copy of photograph is enclosed as Annexure R5**).
 - As per Municipal Committee Bandipora's communication No.MC/Bpr/Esst/20/1001-05 dated 04.08.2020, the present waste disposal site is located on 35 kanals at Bandipora Bund side, nearly 1,650 ft (~503 m) away from Wular's demarcated boundary, thus compliant with the Wetlands (Conservation & Management) Rules, 2017 (**copy of photograph is enclosed as Annexure R6**).
11. That it is respectfully submitted that in compliance to Hon'ble National Green Tribunal Order a new site measuring 20 kanals at Mader Kunan, Bandipora has also been identified by District Administration for future MSW disposal. The Chief Executive Officer, Municipal Council, Bandipora, vide letter No.MC/BPR/G/2025/3293-96 dated 12.08.2025 (**copy of communication is enclosed as Annexure R7**), has further reported that a new site at Kunan Bandipora has also been earmarked for establishing a Solid Waste Management Plant. The site requires substantial financial investment for development, and the Council has sought reasonable time to finalize a permanent SWM facility away from the peripheries of Wular Lake. The present site at Bandipora Bund side is a temporary arrangement, located 503m outside both the wetlands demarcated and buffer boundaries. This clarifies that the dumping site inside the Wular boundary has been fully closed, and interim arrangements are located well outside both the core and buffer boundaries, while the process of shifting to a new site further away is under progress.
12. That it is respectfully submitted that in terms of Hon'ble National Green Tribunal order, the observations raised by the Jammu & Kashmir Pollution Control Committee (JKPCC), the following clarifications and actions are submitted:
1. Observation: The dumping site is not fenced and provides easy access to stray animals: As already stated, the Municipal Council Bandipora is in the progress of identifying and shifting to a permanent solid waste site away from Wular Lake peripheries. CEO, Municipal Council, Bandipora has been requested to fence up the site vide letter No.Coord/WM/WUCMA/2025/205-07 dated 12.08.2025 (**copy of communication is enclosed as Annexure R8**).
 - Observation: Leachate from crude dumping gets discharged into the nearby Gadarkul Nallah, which ultimately enters Wular Lake: The Chief Executive Officer, Municipal Council, Bandipora, has been advised to immediately undertake corrective measures to ensure that no leachate from the current temporary site is discharged into Gadarkul Nallah.
 3. Observation: Earlier dumped waste has not been cleared from the dumped site: The earlier waste dumped within the demarcated wetland boundaries has already been cleared and the site fully closed (**copy of communication is enclosed as Annexure R9**).
13. That it is respectfully submitted that in compliance to the order supra the Summary of the Compliance is as under:-

*Under Secretary to Govt
Forest, Ecology & Env
Deptt*

- All interventions in Wular Lake are in line with CMAP 2007.
- Monitoring mechanisms by the Chief Secretary, J&K and Commissioner/Secretary, Department of Forest, Ecology & Environment Department are fully operational.
- Old Zalwan site has been closed.
- Present Bandipora Bund site is temporary and lies outside both Wular's periphery and buffer.
- Municipal Council Bandipora is in the process of establishing a new SWM facility at Kunalbanipura, completely away from Wular's peripheries.
- JKPCC observations have been duly noted; corrective actions and clarifications have been provided.

14. It is respectfully submitted that in compliance to the order passed by the Hon'ble National Green Tribunal in execution application No. 26/2025 dated 23.04.2025 the Forest Department vide No. FST-Lit/82/2025(7629435) dated 07.11.2025 sought the report from Wildlife Warden Wetlands Division, Kashmir, Srinagar. The Wildlife Warden Wetlands Division, Kashmir, Srinagar vide No. WLW(WL)/Estt/2025-26/814-15 dated 10.11.2025 submitted the compliance as under:-**(copy of communication of wildlife warden Wetland Division Kashmir, dated 10.11.2025 is enclosed as Annexure R10).**

1. Legal standing and Governance Framework. It is respectfully submitted that the wetland in question --- including Hokersarand Kranchoo-Chandhara fall within the jurisdiction of the Department of Wildlife Protection, J&K Government and are managed and regulated under the provisions of the Wildlife Protection Act, 1972 as Conservation reserves. These wetlands do not fall under the purview of the Wetlands (Conservation and Management) Rules, 2017, which by statute, exclude wetlands situated within forest areas or managed by the Wildlife Department.

2. Compliance with Para 15 of Hon'ble National Green Tribunal order dated 25.11.2021 With regard to the direction that the continuous execution of the Action Plan is ensured on a regular basis by the Department as under:-

a) Integrated Management Action Plan(IMAP)

- The Department has formulated and adopted an integrated Management Action Plan (IMAP) exclusively for the eight designated wetlands under its jurisdiction, including the four wetlands of District Pulwama (Kranchoo, Freshkhooori, Manibugh and chattalum).
- This plan outlines targeted habitat restoration, ecological conservation, channel maintenance, pollution abatement, and biodiversity enhancement, strictly within the regulatory framework of the Wildlife Protection Act, 1972.

b) Annual Plans of Operation(APOs)

- Based on the IMAP, Annual Plans of Operation are formulated and approved every financial year. These APOs outline year-wise prioritized interventions.
- Each APO includes
- Demarcation of wetland boundaries
- Restoration of natural feeding channels
- Plugging of breaches
- Removal of floating vegetation
- Manual and Mechanical clearances of solid waste
- Watch and ward teams for protection from encroachment

[Signature]
Under Secretary to Govt
Forest, Ecology & Env
Deptt

- Monitoring of aquatic bird populations and
- Monitoring of water quality indicators

c) Supervision and Monitoring Mechanism

- A multilevel supervision system has been instituted that includes:
 - Field-level wildlife Guards and Foresters
 - Block Officers and Range Officers
 - Divisional-level monitoring by Wildlife Warden

d) Compliance with regard to para 3 of execution order dated 23.04.2025 clarification on photographs in Annexures A/3 and A/5

e) Regarding Annexure A3 (Page 147): Solid Waste Dumping near Entry Gate of Hokersar

It is respectfully submitted that:

- The solid waste visible near the entry gate of Hokersar Wetland is not a result of localized or legacy dumping by resident, but is primarily carried into the wetland through the Doodh Ganga spillover channel, the main hydrological feeder to Hokersar WLCR.
- This channel transports solid waste, especially during high flows and deposits it at the trash barrier installed at the wetland's entry point.

Intervention Measures Taken:

- The Department conducts manual and semi-mechanized clearance drives every 7-10 days, depending on flow conditions.
- In FY 2024-25 a total of 313 solid waste clearance drives were carried out at various wetlands that prominently include Hokersar WLCR to top of the line.
- For the ongoing FY 2025-26, 156 drives have already been conducted.
- The extracted waste is lifted using:
 - Boats (within wetland core)
 - Tractor/trucks in collaboration with Municipal Committees (for peripheral removal and disposal).

It is pertinent to mention over here that the quantum of waste varies seasonally, with higher accumulation during rainy seasons or flood discharge events.

f) Compliance regarding Annexure A5 (Page 197): Road Construction in Kranchoo-Chandhara Wetland

It is respectfully clarified that:-

- The road shown in the image is age-old cart tract that pre-existed prior to 2013 and does not pass through any wetland area formally taken over by the Department for Wildlife Protection.
- In 2013, the Department took possession of 128 kanals and 19 marlas of land in the Krachoo WLCR.
- A further 267 kanals is under acquisition process but has not been officially transferred to the Department of Wildlife protection as yet.

Protection Measures Undertaken:

- The Department has not permitted any new road construction within the wetland boundaries under its control. A close coordination in this regard is being maintained with district administration of Pulwama. The road in question does not encroach upon the protected

A. Sharma
Under Secretary to Govt
Forest, Ecology & Env
Deptt

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wetland land held by the Department under the Wildlife Protection Act.

- No infrastructure development has been allowed within the wetland demarcated as a Conservation Reserve.

In view of the facts reflected above, it is humbly submitted that

- All wetlands under the Department's jurisdiction are being managed as Conservation Reserves under the Wildlife Protection Act, 1972.
- All interventions are strictly aligned with the approved IMAP and annual APOs with continuous monitoring and rectification mechanisms.
- The solid waste near Hokersar is a recurring hydrological inflow issue, not a case of legacy or local dumping, and is being managed effectively.
- The road in Kranchoo-Chandhara is an old track outside the formal jurisdiction of the Department and no new road construction has been permitted within the acquired wetland boundary.

An affidavit in support of this compliance report is enclosed herewith.

It is, therefore, humbly prayed that the Compliance report on behalf of respondent No. 1 and 3, UT of Jammu & Kashmir may be placed on record for the kind consideration of the Hon'ble National Green Tribunal.

Respondent No. 1 and 3


UT of Jammu & Kashmir Govt
Deptt. of Forest Ecology & Env
Through Counsel

Dated:-20 .11.2025

Gautam Singh Advocate
Chamber No.71,
Supreme Court Compound,
Supreme Court of India

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA No. 26/2025 in O.A. No. 351/2019

Raja Muzaffer Bhat

...PETITIONER

VS

UT of Jammu and Kashmir & Ors.

... RESPONDENTS

IN THE MATTER OF: Affidavit in support of accompanying compliance report.

I, Abid Khan Age-57 years, S/o of Abdul Aziz Khan presently posted as Under Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir hereby solemnly affirm and declare as under

1. That I am presently posted as Under Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir and is well conversant with the facts and circumstances of the above titled OA and is thus competent and duly authorized to depose the same on the present affidavit.
2. That I have gone through the contents of the accompanying compliance report.
3. All statements of facts made by the deponent are true to my personal knowledge from records and all the statements of law are correct according to the information received by me and I believe the same to be true.
4. That the contents of the accompanying application may kindly be read as part of the present affidavit as the same are not being repeated herein for the sake of brevity and to avoid prolixity.

VERIFICATION:-

I, the above-named deponent do hereby verify that the contents of the above affidavit from Para 1 to 4 are true and correct to the best of my knowledge and belief and nothing material has been concealed herein.

Verified at Jammu on this 20th Day of November, 2025.


DEPONENT
Under Secretary to Govt
Forest, Ecology & Env
Deptt


Under Secretary to Govt
Forest, Ecology & Env
Deptt
DEPONENT
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email: csforestjk@gmail.com



Government of Jammu and Kashmir
Forest, Ecology & Environment Department
 Civil Secretariat, J&K

**MOST URGENT
 NGT MATTER**

PCCF(Wildlife)/Chief Wildlife Warden,
 J&K

Chairman,
 Pollution Control Committee,
 J&K

Chief Executive Officer,
 WUCMA, Kashmir

No.FST-Lit/82/2025(7629435)

Dated: 01.07.2025

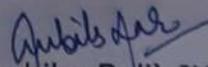
**Subject:- E.A No.26/2025 in OA No.351/2019 tiled Raja Muzaffar
 Bhat Vs State of Jammu and Kashmir & Ors.**

Sir,

I am directed to forward herewith a copy of Order dated 23-04-2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above-titled matter with the request to kindly take appropriate necessary action pursuant to the directions passed by the HNGT in the matter, at the earliest, treating the matter as "Most Urgent".

Yours faithfully

End: As above


 (Ambika Bali) JKAS
 Under Secretary to the Government

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AnnexureR2

0191-2546793/2579921

email:csforestjk@gmail.com



Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

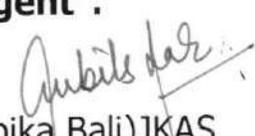
**MOST URGENT
TIME BOUND**

O.M.No.FST-Lit/82/2025(7629435)
Dated. 03.07.2025

Subject: E.A.No.26/2025 in OA No. 351/2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors.

The undersigned is directed to forward herewith a copy of Order dated 23.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above-titled matter to Financial Commissioner(ACS), Jal Shakti Department and Commissioner/Secretary to the Government, Housing & Urban Development Department with the request to kindly take appropriate necessary action pursuant to the directions passed by the HNGT in the matter, at the earliest.

The matter may kindly be treated as "**Most Urgent**".


(Ambika Bali)JKAS

 Under Secretary to the Government

Financial Commissioner (ACS),
Jal Shakti Department.

Commissioner/Secretary to the Government
Housing and Urban Development Department.

Encl: As above.

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0191-2546793/2579921

email:csforestjk@gmail.com



Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

**MOST URGENT
NGT MATTER**

Deputy Commissioner,
Budgam/Bandipora/Pulwama,
Kashmir.

No: FST-Lit/82/2025(7629435)

Dated: 03.07.2025

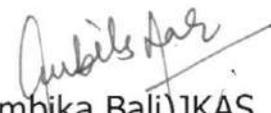
**Subject: E.A.No.26/2025 in OA No. 351/2019 titled Raja Muzaffar
Bhat Vs State of Jammu and Kashmir & Ors.**

Sir,

I am directed to forward herewith a copy of Order dated 23.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the above-titled matter with the request to kindly take appropriate necessary action pursuant to the directions passed by the HNGT in the matter, at the earliest, treating the matter as "**Most Urgent**".

Yours faithfully

Encl: As above


(Ambika Bali)JKAS

Under Secretary to the Government

Copy for similar necessary action to Commissioner Municipal Corporation, Srinagar.

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email: jkforest.adm@jk.gov.in



Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

**NGT MATTER
TIME BOUND**

O.M.No.FST-Lit/82/2025(7629435)

Dated: 25.07.2025

**Subject:- E.A No.26/2025 in OA No.351/2019 tiled Raja Muzaffar Bhat Vs
State of Jammu and Kashmir & Ors.**

The undersigned is directed to invite attention of the Financial Commissioner (ACS), Jal Shakti Department and Commissioner/Secretary to the Government, Housing & Urban Development Department to this department's O.M of even number dated 03.07.2025 (copy enclosed) regarding the subject cited above and again request them to take necessary action in the matter well before the **next date of hearing on 28.08.2025**, treating the matter as "**Most Urgent**".

Ambika Bali
(Ambika Bali) JKAS

Under Secretary to the Government

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Financial Commissioner (ACS),
Jal Shakti Department.

Commissioner/Secretary to the Government,
Housing & Urban Development Department.

Encl: As above.

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Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

**REMINDER
NGT MATTER
TIME BOUND**

Deputy Commissioner,
Budgam/Bandipora/Pulwama,
Kashmir.

No.FST-Lit/82/2025(7629435)

Dated: 25.07.2025

**Subject:- E.A No.26/2025 in OA No.351/2019 tiled Raja Muzaffar Bhat Vs
State of Jammu and Kashmir & Ors.**

Sir,

I am directed to this department's letter of even number dated 03.07.2025 (copy enclosed) regarding the subject cited above and again request you to take necessary action in the matter well before the **next date of hearing on 28.08.2025**, treating the matter as "**Most Urgent**".

Yours faithfully,

(Ambika Bali) JKAS

Under Secretary to the Government

Encls:As above.

Copy for similar necessary action to Commissioner, Municipal Corporation, Srinagar.

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Government of Jammu and Kashmir
Department of Forest, Ecology & Environment
Civil Secretariat, J&K

**REMINDER
NGT MATTER
TIME BOUND**

PCCF(Wildlife)/Chief Wildlife Warden,
J&K.

Chairman,
J&K, Pollution Control Committee.

Chief Executive Officer,
WUCMA, Kashmir.

No.FST-Lit/82/2025(7629435)

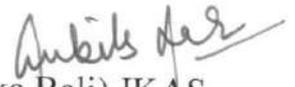
Dated: 25.07.2025

**Subject:- E.A No.26/2025 in OA No.351/2019 tiled Raja Muzaffar Bhat Vs
State of Jammu and Kashmir & Ors.**

Sir,

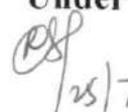
I am directed to this department's letter of even number dated 01.07.2025 (copy enclosed) regarding the subject cited above and request you to kindly furnish Action Taken Report in the matter to this department, within five days positively, treating the matter as "**Most Urgent**".

Yours faithfully,


(Ambika Bali) JKAS

Under Secretary to the Government

Encls:As above.


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**Jammu and Kashmir
Pollution Control Committee**chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008**Commissioner/Secretary to Government,
Department of Forest, Ecology and Environment,
Civil Secretariat,
Jammu/ Srinagar.**

No.: JKPCC/Sc./OA 351-2019/2025/835

Date: 07-08-2025

Sub: O.A No. 351-2019 titled "Raja Muzaffar Bhat V/s UT of J&K & Ors".

Madam,

Kindly refer to your office No. *FST-Lit/82/2025(7629435)*; dated: 31.07.2025. In this connection, I am directed to submit that fresh status Report was sought from Regional Director (Kashmir), regarding illegal dumping of unsegregated waste at Wular Lake and illegal mining in Hokersar wetland vide this office No. JKPCC/Sc./O.A 351-2019/2025/223; dated: 05.05.2025.

Regional Director J&K PCC Kashmir have submitted his Report vide No.PCC/RDK/LS(NGT)/2025/783-786; dated: 18.06.2025 (copy enclosed). Municipal Council Bandipora is still dumping waste at Zalwan Bandipora near embankment area of Wular Lake. The Reports and findings of Divisional Officers J&K PCC Srinagar, Bandipora and Budgam are summarized as under:

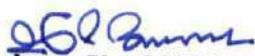
1. Dumping site is not fenced and provides an easy access to stray animals.
2. Leachate from crude dumping gets discharged into nearby Nallah called Gadarkul which ultimately gets discharged into Wular Lake.
3. Earlier dumped waste has not been cleared form the dumped site.
4. No Illegal mining has been observed in Hokersar wetland.

26/8/25

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Accordingly, Chief Executive Director, Wular Conservation & Management Authority Srinagar has been requested for taking immediate corrective measures for implementation of Action Plan for conservation of Wular lake, Bio-mining of legacy waste at Zalwan and scientific disposal of Solid Waste at an alternate suitable site vide this office No. JKPCC/Sc./O.A 351-2019/2025/577-580; dated: 30.06.2025 (copy enclosed). However, Action Taken Report is still awaited from WUCMA.

Yours faithfully,


(Ghansham Singh)JKAS
Member Secretary 7.8.25

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You are therefore, requested again to take immediate corrective measures w.r.t implementation of Action Plan for conservation of Wular Lake, bio-mining of legacy waste at Zalwan and scientific disposal of solid waste at an alternate suitable site and share an updated Action Taken Report in this regard with J&KPCC by or before 10.07.2025.

Yours faithfully,


(Ghansham Singh) JKAS
SK Member Secretary 30.6.25

Copy to:

1. DC Bandipora for favor of Information.
2. Chief Executive Officer, Municipal Council Bandipora for information and similar necessary action.
3. Regional Director, Kashmir for information and necessary action.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Member Secretary,
JK Pollution Control Committee,
Jammu.

No: PCC/RDK/LS (NGT)/2025/ 783-786.

Date:- 18-06-2025.

Subject: - O.A No. 351-2019 titled, "Raja Muzaffar Bhat V/s UT of J & K & Ors."

Reference: - Your letter No. JKPC/Sc./OA 351-2019/2025/437 dated 10-06-2025.

Sir,

In context with the subject and reference cited above, the updated status reports with respect to illegal dumping of unsegregated Municipal Solid Waste at Wullar Lake & illegal mining in Hokersar Wetland along with substantiative documents and site photographs as sought from the respective Divisional Officers, PCC, (Bandipora/Srinagar/&Budgam) are annexed herewith as (Annexure-A/1;A/2), Annexure-"B" and Annexure-"C" for kind perusal and further course of necessary action required in the afore-titled OA please.

Encls: - (39).

[Signature]
Regional Director,
Kashmir.
18.06.2025

Copy to:-

1. Sh. Faiz Ahmad, Divisional Officer, PCC, Srinagar for information. This takes reference to the report submitted vide No. JKPC/DO/Sgr/NGT/2025/261 dated 13-06-2025.
2. Sh. Irshad Ahmad Khan, Divisional Officer, PCC, Bandipora for information. This takes reference to the reports of even number dated 26-05-2025 as well 13-06-2025.
3. Sh. Mohammad Ashraf Khanday, Divisional Officer, PCC, Budgam for information. This takes reference to the report submitted vide No. JKPC/DO/BUD/2025/211 dated 26-05-2025.

AKof

SC (A) (A)

[Signature]
24.6.25



785

Annexure - "A" (39)



Government of Jammu & Kashmir



Jammu & Kashmir Pollution Control Committee
Office of the District/Divisional Officer Bandipora

The Regional Director
JK PCC Kashmir

(Through e-mail)

No:- PCC/Bpr/NGT/2025/1104

Dated:- 26/05/2025

Subject:- O.A.No.351-2019 titled "Raja Muzzafar Bhat V/S UT of J&K & Ors".

Reference:- Regional Director JK PCC Kashmir No:-PCC/RDK/LS(NGT)/2025/678-80,dt:-
24.05.2025(Recieved on,26/05/2025)

Sir,

In compliance to your instructions under reference regarding subject matter, undersigned would like to apprise your good self that dumping of Solid Waste by Municipal Council Bandipora is still being practiced at Zalwan Bandipora near embankment area of Wular lake. Dumping site is not fenced, waste is being dumped without any treatment or segregation. Dumping site has easy access to stray animals. Leachet from the waste gets discharged into nearby nalla called Gadar Kul which ultimately gets discharged into Wular lake thereby affecting water quality parameters of the lake. Photographic evidence is attached for reference. Earlier dumped waste has not been cleared by MC Bandipora from the site.

Submitted for information and necessary action please.

Yours faithfully

Handwritten Signature
District Officer
PCC Bandipora

P-2 of Annex- A/1
786

37.



GPS Map Camera

Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403469° Long 74.633228°
26/05/25 03:56 PM GMT +05:30

Google

787 P-3 of Annex-A/1

36.



GPS Map Camera

Nusso
Bandipora Zalwan Rd, Nusso, 193502,
Lat 34.40377° Long 74.633566°
26/05/25 03:56 PM GMT +05:30

Google

788 P-4 of Annex - A/1

35

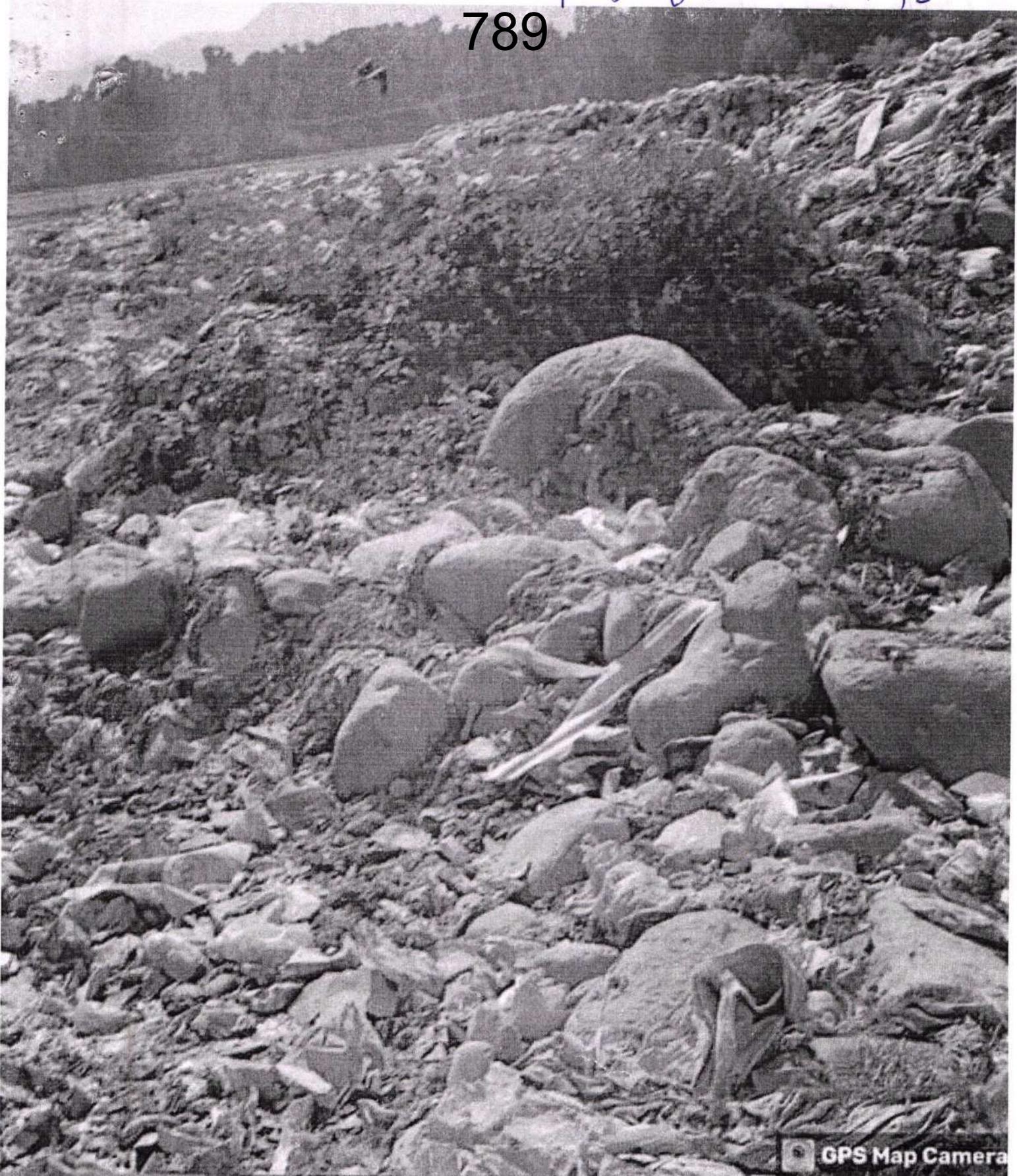


GPS Map Camera

NUSSO
Bandipora Zalwan Rd, Nusso, 193502,
Lat 34.40388° Long 74.633618°
26/05/25 03:55 PM GMT +05:30

Google

789



GPS Map Camera

Qazipora Patushi

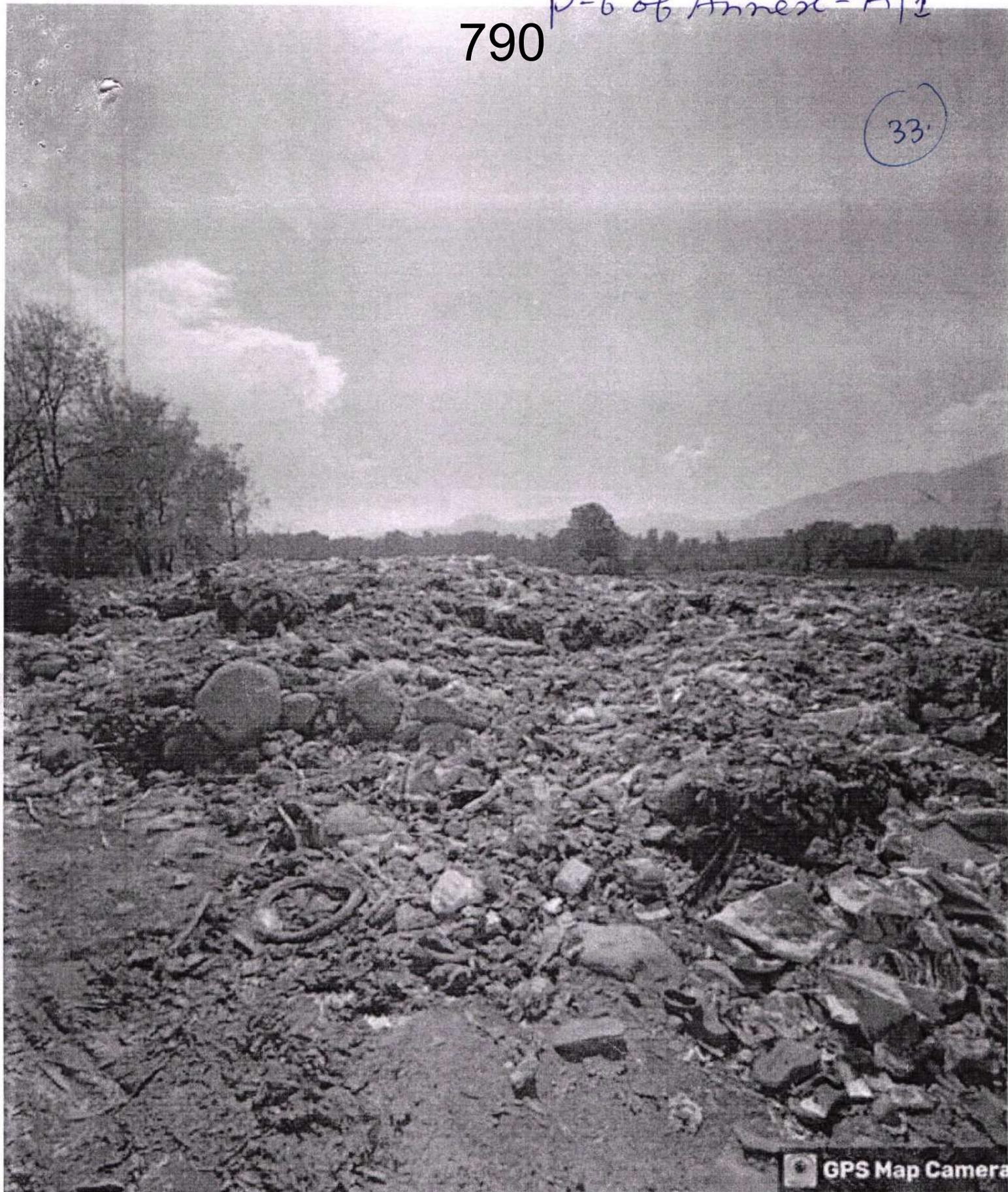
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Lat 34.403469° Long 74.633227°
26/05/25 03:56 PM GMT +05:30

Google

P-6 of Annex - A/1

790

33



GPS Map Camera

Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403564° Long 74.633279°
26/05/25 03:56 PM GMT +05:30

Google

791

P-7 of Annex-A/1

32



GPS Map Cam

Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403469° Long 74.633224°
26/05/25 03:56 PM GMT +05:30

Google

792



GPS Map Camera

Qazipora Patushi

Bandipora Zalwan Rd, Qazipora Patushi, 193502,

Lat 34.402506° Long 74.631444°

26/05/25 03:50 PM GMT +05:30



Google

793 P-9 of Annex-A/1



GPS Map Ca

Qazipora Patushi

Bandipora Zalwan Rd, Qazipora Patushi, 193502,

Lat 34.403469° Long 74.633228°

26/05/25 03:56 PM GMT +05:30

Google

P-10 of Annex - A/1
794



GPS Map Camera



Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403469° Long 74.633227°
26/05/25 03:56 PM GMT +05:30

Google

795



GPS Map Camera

null

Cj4q+g9f, , 193502,
Lat 34.406852° Long 74.638091°
26/05/25 03:47 PM GMT +05:30

Google

28

796

P-12 of Annex-A/1.



GPS Map Camera

null

Cj4q+g9f, , 193502,
Lat 34.406852° Long 74.638091°
26/05/25 03:47 PM GMT +05:30

Google

P-13 of Annex - A/1
797



GPS Map Camera



Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403564° Long 74.633279°
26/05/25 03:56 PM GMT +05:30

Google

798

P-14 of Annex-A/1



GPS Map Camera

Nusso

Bandipora Zalwan Rd, Nusso, 193502,

Lat 34.40377° Long 74.633566°

26/05/25 03:56 PM GMT +05:30

Google

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799

P-15 of Annex-A1



GPS Map Camera

Qazipora Patushi
Bandipora Zalwan Rd, Qazipora Patushi, 193502,
Lat 34.403469° Long 74.633224°
26/05/25 03:56 PM GMT +05:30

Google

24

800

Annexure - "A/2"



Government of Jammu & Kashmir
Jammu & Kashmir Pollution Control Committee
 Office of the District/Divisional Officer Bandipora

The Regional Director,
 JKPCC Kashmir

(Through e-mail)

No:- PCC/Bpr/Estb./2025/ 1112

Dated:- 13 /06/2025

Subject:- O.A.No.351-2019 titled "Raja Muzzafar Bhat V/S UT of J&K & Ors".

Reference:- Regional Director JK PCC Kashmir No: PCC/RDK/LS(NGT)/2025/
 754-757, Dt:- 11-06-2025

Sir,

In continuation to this office earlier report vide No:- PCC/BPR/NGT/2025/1104, Dt:-26/05/2025 mailed on 26/05/2025 it is submitted that dumping of MSW by Municipal Council Bandipora is still being practiced at Zalwan Bandipora near embankment area of Wular lake. Dumping site is not fenced, waste is being dumped without any treatment/segregation. Dumping site has an easy access to stray animals. Leachate from crude dumping gets discharged into nearby nalla called Gadar Kul which ultimately gets discharged into Wular Lake thereby affecting water quality parameters of the lake. Earlier dumped waste has not been cleared from the dumping site to any other place by Municipal Council Bandipora. Photographic evidence attached for reference.

Submitted for information and necessary action.

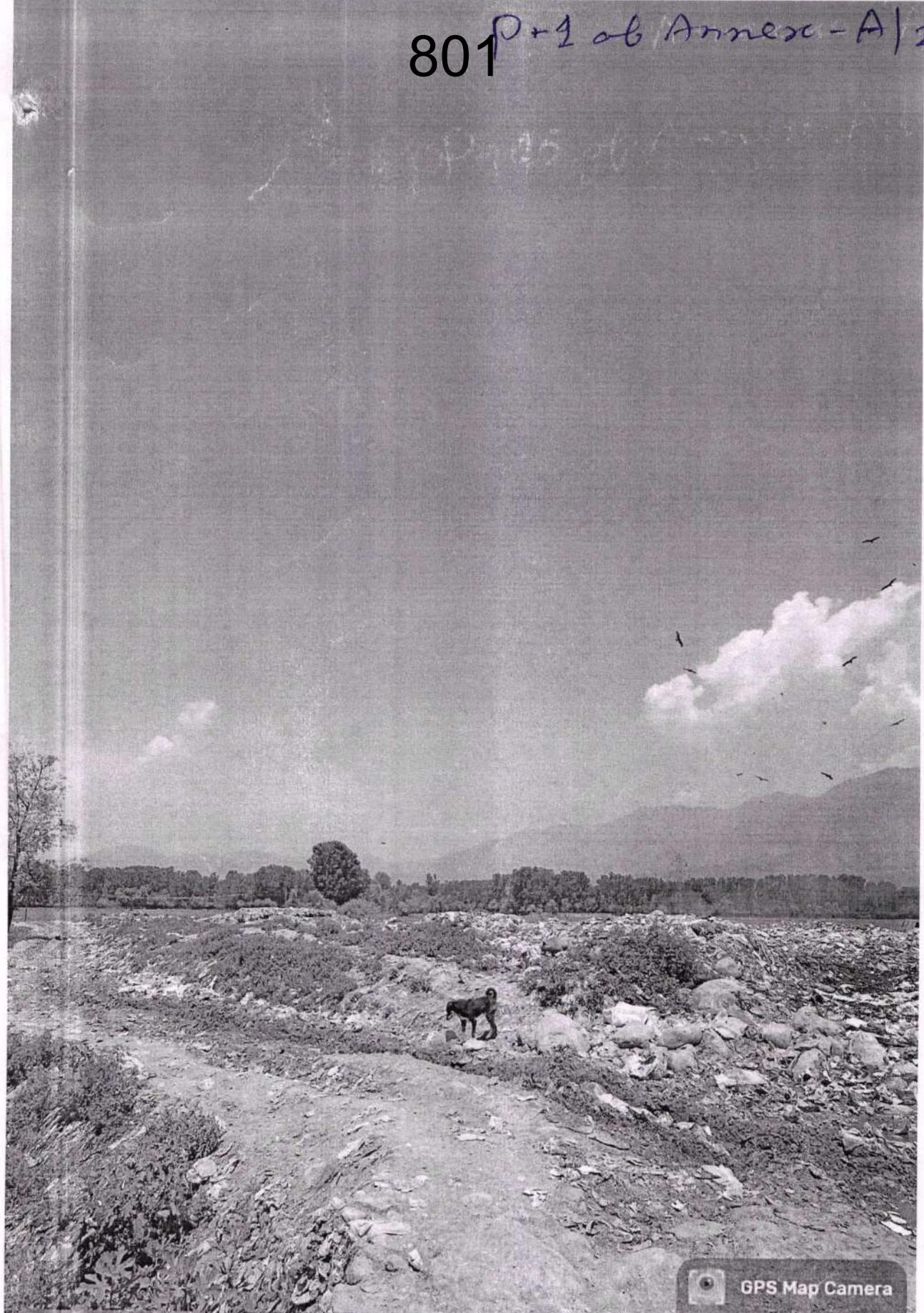
Yours faithfully

Ys Ahmad 13/6/25

District Officer
 PCC Bandipora

23

801 P+1 of Annexure - A/2.



GPS Map Camera

Bandipore, --, Loading...

Kulus Gurdal Road, Bandipora, Bandipore, -- --, Loading...

Lat 34.427429, Long 74.624494

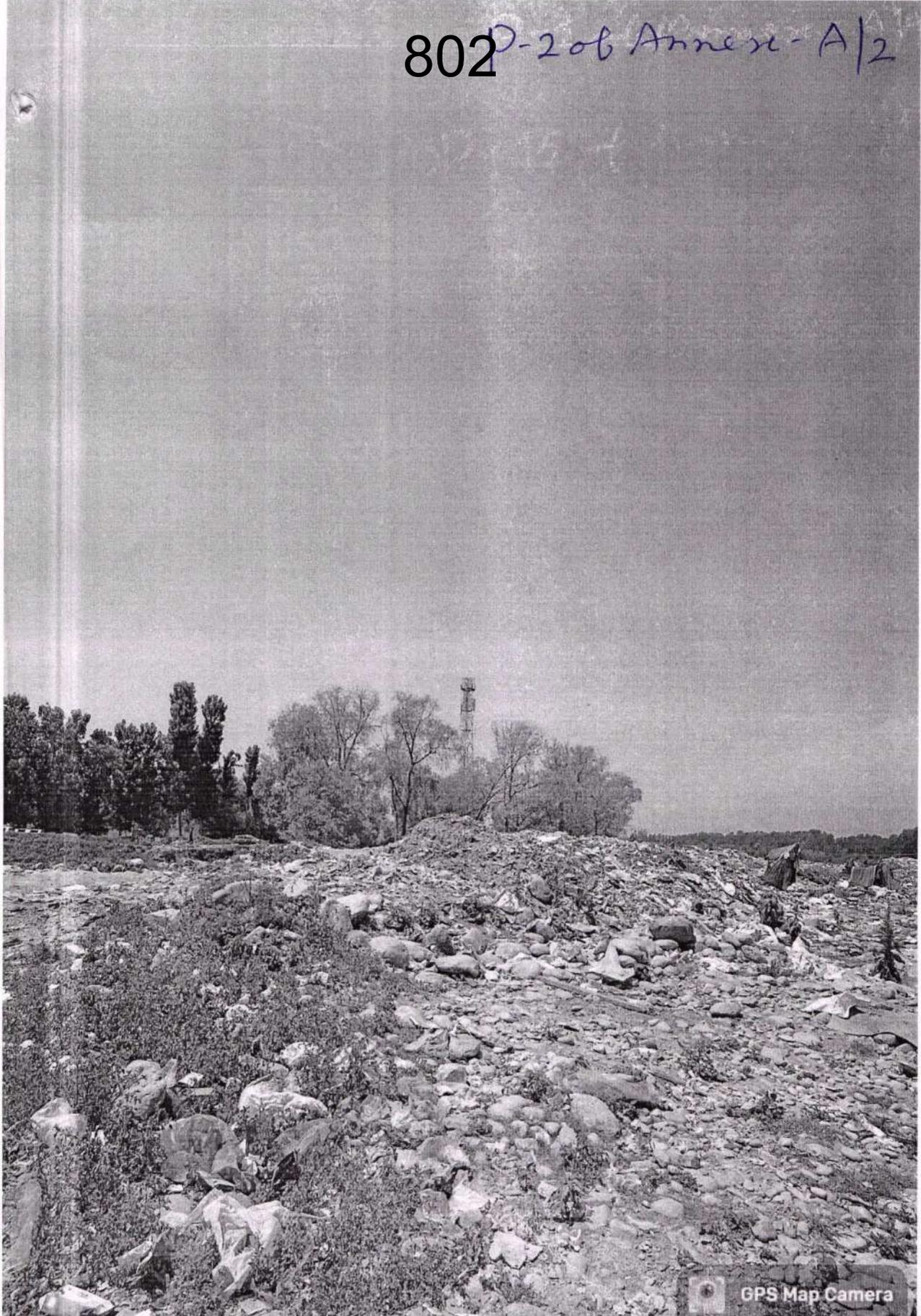
06/13/2025 11:17 AM GMT+05:30

Note: Captured by GPS Map Camera

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D-2 of Annex - A/2



GPS Map Camera

Bandipore, --, Loading...

Bandipora Srinagar Road, Bandipora,
Bandipore, --, Loading...

Lat 34.426464, Long 74.625860

06/13/2025 11:08 AM GMT+05:30

Not Captured by GPS Map Camera

21.

8040-4 of Annex-A | 2



GPS Map Camera

Bandipore, --, Loading...

Bandipora Srinagar Road, Bandipora,
Bandipore, --, Loading...

Lat 34.426464, Long 74.625860

06/13/2025 11:08 AM GMT+05:30

Note: Captured by GPS Map Camera

19.

805 P-5 of Annex-A/2



GPS Map Camera

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Bandipora Srinagar Road, Bandipora,
Bandipore, --, Loading...

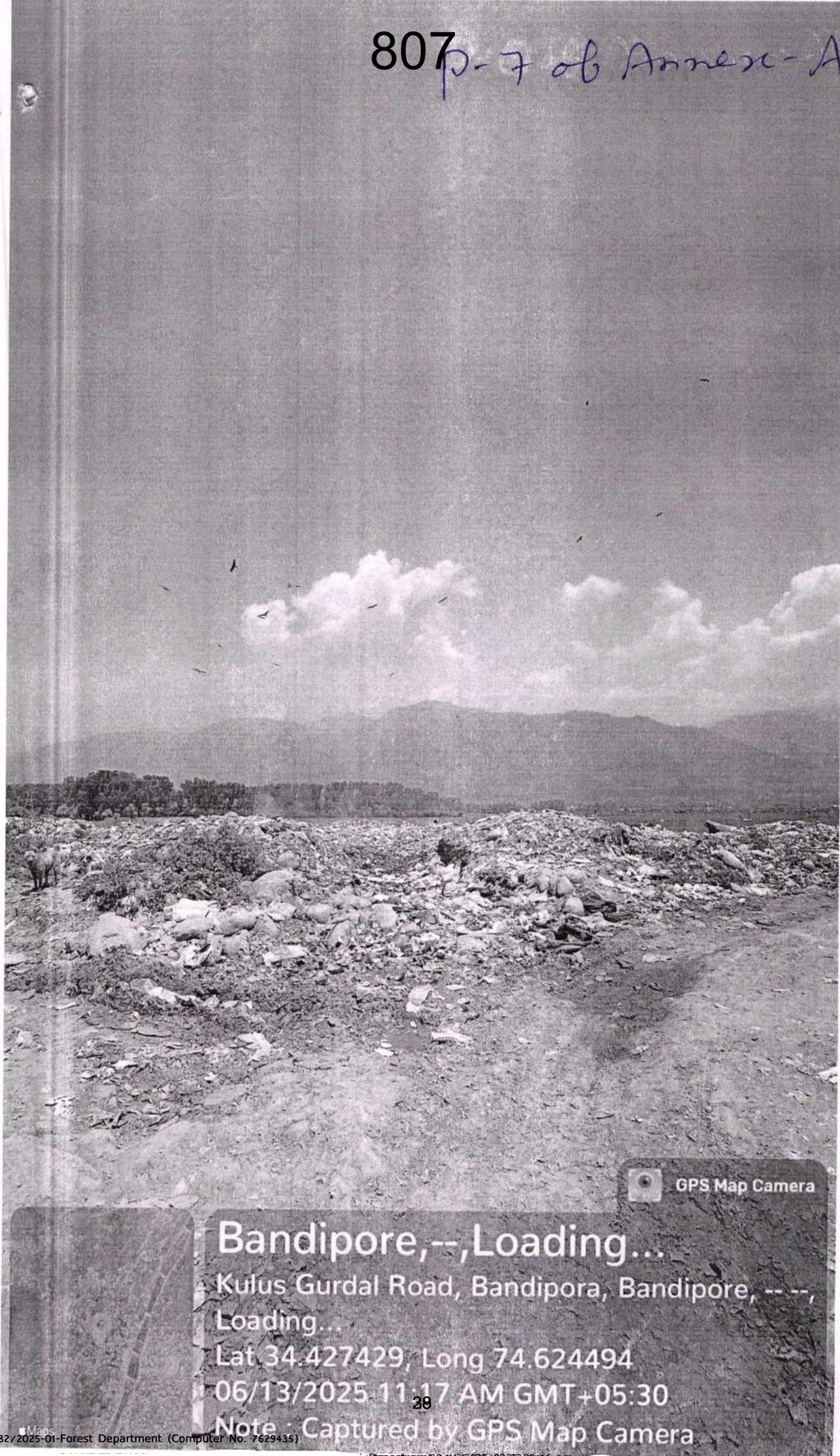
Lat 34.426464, Long 74.625860

06/13/2025 10:58 AM GMT+05:30

Note: Captured by GPS Map Camera

18.

807 p-7 of Annex-A/2



GPS Map Camera

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Lat 34.427429, Long 74.624494

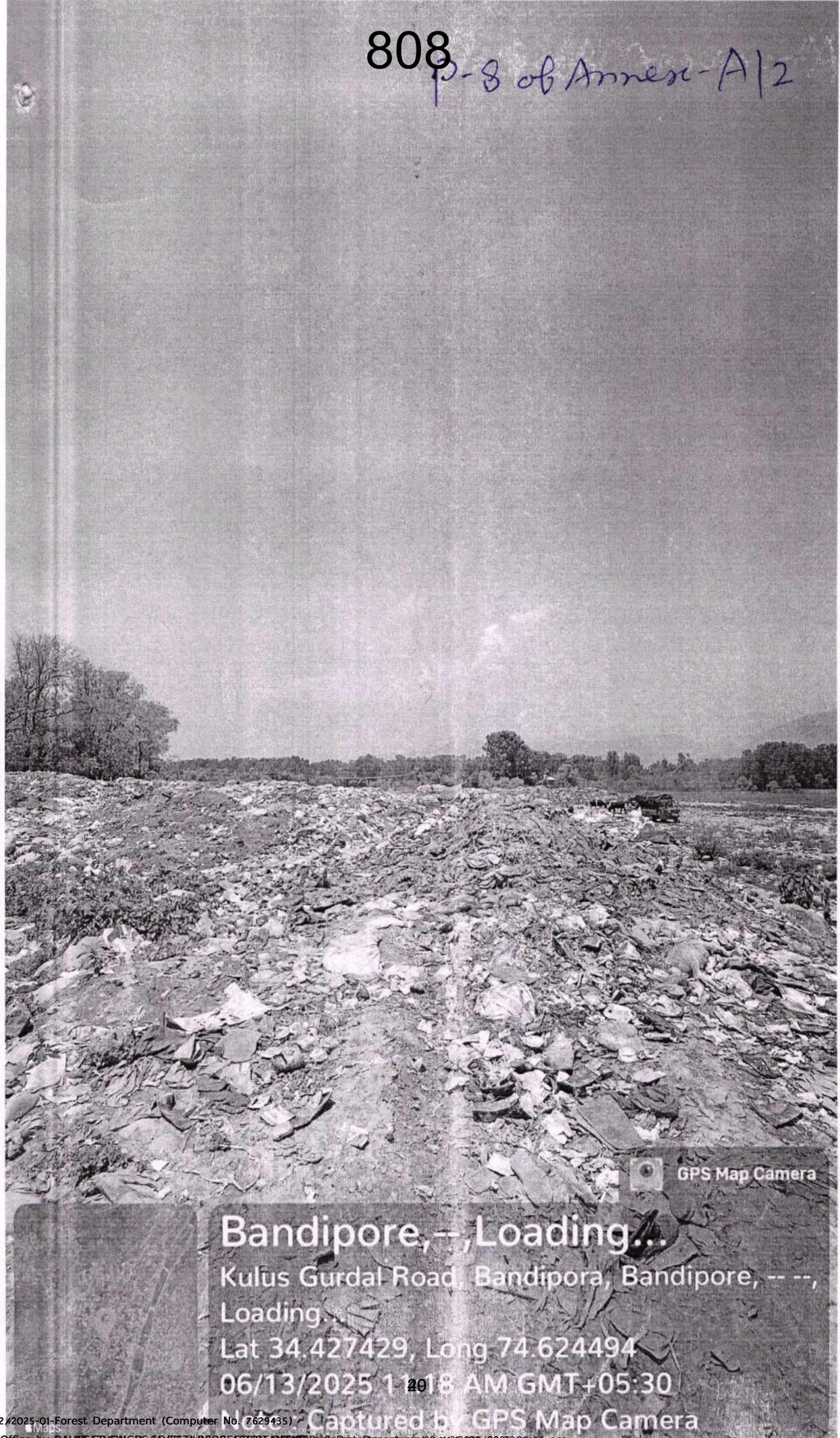
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Note: Captured by GPS Map Camera

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808

p-8 of Annex-A/2



GPS Map Camera

Bandipore, --, Loading...

Kulus Gurdal Road, Bandipora, Bandipore, -- --,
Loading.

Lat 34.427429, Long 74.624494

06/13/2025 11:18 AM GMT+05:30

Photo Captured by GPS Map Camera

15.

809 p-9 of Annex-A/2



GPS Map Camera

Bandipore, Loading...

Kulus Gurdal Road, Bandipora, Bandipore, ---, Loading...

Lat 34.427425, Long 74.624494

06/13/2025 1:30 PM GMT+05:30

Note: Captured by GPS Map Camera

14.



Office Address:-
Forest Complex Rajbagh Srinagar (Silk Factory Road)
Email:cedwucma10@gmail.com

Government of Jammu & Kashmir
OFFICE OF THE CHIEF EXECUTIVE DIRECTOR
WULAR CONSERVATIONS & MANAGEMENT AUTHORITY, KASHMIR

The Commissioner / Secretary to Government,
Department of Forests, Ecology and Environment,
Jammu and Kashmir.

No.CED/WUCMA/2025/ 24-27

Dated:- 06 - 08 -2025

Subject:- E.A.No.26/2025 in O.A. No.351/2019 titled Raja Muzaffar Bhat Vs
State of Jammu and Kashmir & Ors.

Reference:-FST-Lit/82/2025 (7629435) Dated:-01-07-2025

Madam,

Kindly find enclosed herewith the response / compliance pertaining to Wular Conservation and Management Authority with regard to the E.A.No.26/2025 in O.A. No.351/2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors. For the favor of information and further necessary action at your end, please.

Yours faithfully,

(Mohammad Shahid Saleem Dar), JKAS,
Chief Executive Director,
Wular Conservation and Management Authority,
Kashmir.

Copy to the:-

1. Member Secretary, Jammu and Kashmir Pollution Control Committee for favor of information and necessary action at his end.
2. Project Coordinator, CAT WUCMA for information.
3. Coordinator, Water Management, WUCMA for information.



Government of Jammu & Kashmir
Office of the Coordinator Water Management
Wular Conservation and Management Authority Kashmir
 Forest Complex Rajbagh Srinagar (Near Silk factory) -190008

The Chief Executive Director,
 Wular Conservation and Management Authority,
 Kashmir

No.Coord/WM/WUCMA/2025/ 186

Dated:- 06 - 08 -2025

Subject:- E.A. No.26/2025 in O.A No.351 / 2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors.

Sir,

In reference to the order issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the case of E.A. No.26/2025 in O.A. No.351 /2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors, the response / compliance with regard to the points / paras pertaining to Wular Conservation and Management Authority, Kashmir is as hereunder:-

1. Compliance with Direction on Implementation of Comprehensive Management Action Plan (CMAP)

The activities presently undertaken within Wular Lake are being carried out strictly in accordance with the Comprehensive Management Action Plan (CMAP) for Wular Lake, which was formulated and uploaded in 2007 by Wetlands International – South Asia in collaboration with the Department of Wildlife Protection, Government of J&K.

The following major activities have been undertaken in alignment with the Comprehensive Management Action Plan (CMAP):-

- Desilting and dredging: Restoration of nearly 4.5 sq. km of critically silted areas.
- Restoration of hydrological inflow: Interventions in major feeding channels.
- For Solid Waste Management the Government has constituted a Waste Management Committee for Wular Lake to oversee waste-related issues in the region. The Committee has held two meetings and initiated key actions, including the treatment of 25 inlets to trap solid waste and silt, and the manual removal of solid waste and aquatic weeds from the lake through a tendered contract. A feasibility assessment for sewage treatment in Bandipora town concluded the need for two Sewage Treatment Plants (STPs), each with a capacity of 5 MLD. Meanwhile, solid waste management in adjoining rural areas is being carried out by the Rural Development Department under the Swachh Bharat Mission (Grameen), ensuring a coordinated approach to protect the ecological health of the lake.

- Ecotourism Development:- To promote ecotourism and enhance local livelihoods, Wular Conservation and Management Authority (WUCMA) has initiated the development of eco-tourism infrastructure around Wular Lake. This includes the establishment of eco-parks, nature trails, and bird-watching sites that showcase the lake's rich biodiversity and scenic beauty.
- Catchment area treatment is being undertaken through afforestation and Soil Moisture Conservation (SMC) measures implemented by the Forest Territorial Department and the Soil and Water Conservation Department. These interventions aim to reduce soil erosion, siltation, and runoff into the lake, thereby improving its hydrological and ecological functions. Additionally, in line with conservation objectives, willow trees within the core zone of Wular Lake are being removed in a phased manner to restore the natural wetland character, enhance water holding capacity, and support the revival of native aquatic biodiversity.
- Biodiversity conservation:- Protection and monitoring of bird habitats and native aquatic species.
- The Comprehensive Management Action Plan (CMAP) is currently under revision and expected to be finalized by the end of 2025.

2. Compliance with Monitoring by Chief Secretary and Commissioner/Secretary (Forests)

Multiple reviews and inspections have been carried out by the Hon'ble Chief Secretary and the Commissioner/Secretary, Department of Forests, Ecology & Environment to monitor the implementation of the Comprehensive Management Action Plan (CMAP) and Annual Plans of Operations (APOs).

Regular assessments and reports have ensured robust oversight and compliance with the directions of the Hon'ble Tribunal.

3. Compliance Regarding Solid Waste Dumping at Zalwan, Bandipora

That has already submitted before the Hon'ble National Green Tribunal in O.A. No. 351/2019, the earlier solid waste dumping site at Zalwan, Bandipora has been closed (photographs enclosed as **annexure-1**)

As per communication from the Municipal Committee Bandipora vide letter No. MC/Bpr/Esst/20/1001-05 dated 04-08-2020, and field inspection solid waste dumping is now carried out at the Bandipora Bund Side site, comprising 35 Kanals of land allocated by the District Administration.

The current site lies approximately 1,650 feet (\approx 503 meters) from the demarcated boundary of Wular Lake, in compliance with Wetland (Conservation and Management) Rules, 2017. (enclosed as **Annexure-2**)

Additionally, a new site measuring 20 Kanals at Mader Kunan, Bandipora has been identified for future municipal solid waste disposal in coordination with the District Administration.

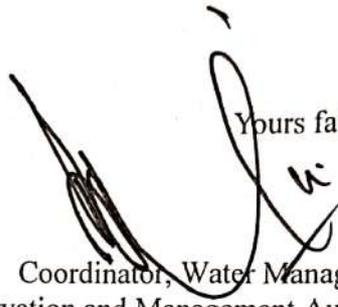
813

The attached Annexure-2 map confirms the spatial location of the current site relative to Wular Lake's boundaries.

In summary:-

- All interventions in Wular Lake are as per Comprehensive Management Action Plan (CMAP)2007.
- Monitoring mechanisms led by the Chief Secretary and Commissioner/Secretary are fully active.
- The Zalwan waste dumping site has been shifted to a compliant location outside the wetland boundary.

Yours faithfully,

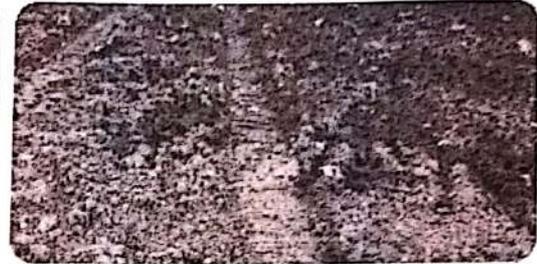


Coordinator, Water Management,
Wular Conservation and Management Authority,
Kashmir.

Annexure-I

Before

After



✓

Annexure-2



2



Government of Jammu & Kashmir
Office of the Wular Conservation and Management Authority
Kashmir

The Commissioner/Secretary to Government,
Department of Forests, Ecology and Environment,
Jammu and Kashmir.

No. CED/WUCMA/2025/ 28-30

Dated:- 22-08-2025

Subject: E.A. No.26/2025 in O.A. No.351/2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors.

Madam,

In continuation to this office letter No: CED/WUCMA/2025/24-27 dated: 06-08-2025, kindly find enclosed herewith the updated response/compliance with regard to the subject matter pertaining to Wular Conservation and Management Authority, Kashmir for favour of information and further necessary action please.

Yours faithfully,

(Mohammad Shahid Saleem Dar), JKAS,
Chief Executive Director,
Wular Conservation & Management Authority,
Kashmir.

Copy to the:

1. Member Secretary, J&K Pollution Control Committee for favour of information please.
2. Coordinator, Water Management, WUCMA for information.



Government of Jammu & Kashmir
Office of the Wular Conservation and Management Authority
Kashmir

The Chief Executive Director,
 WUCMA.

No. Coord/WM/WUCMA/2025/ 230

Dated:- 22-08-2025

Subject: E.A. No.26/2025 in O.A. No.351/2019 titled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors.

Sir,

In continuation to this office letter No: Coord/WM/2025/186 dated: 06-08-2025, the updated response/compliance pertaining to Wular Conservation and Management Authority, Kashmir is submitted as under:

1. Compliance with Direction on Implementation of Comprehensive Management Action Plan (CMAP)

The activities presently undertaken within Wular Lake are being carried out strictly in accordance with the Comprehensive Management Action Plan (CMAP), 2007, formulated by Wetlands International-South Asia in collaboration with the Department of Wildlife Protection, J&K.

Major interventions under implementation include:

- Desilting & dredging: Restoration of nearly 4.5 sq. km of critically silted areas.
- Hydrological restoration: Interventions in major inflow channels to improve connectivity.
- Solid Waste Management: Constitution of Waste Management Committee for Wular Lake; treatment of 25 inlets; manual removal of waste and weeds; feasibility for two 5 MLD STPs for Bandipora town; rural waste management under Swachh Bharat Mission (Grameen).
- Catchment Area Treatment: Afforestation and Soil & Moisture Conservation measures by Forest Territorial and Soil Conservation Departments; phased removal of willow plantations in the core zone.

The CMAP is currently under revision and is expected to be finalized by end of 2025.

2. Monitoring by Chief Secretary and Commissioner/Secretary (Forests)

The implementation of CMAP and Annual Plans of Operations (APOs) is being regularly reviewed by the Hon'ble Chief Secretary and the Commissioner/Secretary, Department of Forests, Ecology & Environment.

Multiple reviews, inspections, and compliance reports have ensured strict oversight in line with the Tribunal's directions.

3. Compliance Regarding Solid Waste Dumping at Zalwan, Bandipora

• The earlier solid waste dumping site at Zalwan (within proximity of Wular boundary) has been permanently closed and cleaned (photographs enclosed as Annexure-1).

• As per Municipal Committee Bandipora's communication No. MC/Bpr/Esst/20/1001-05 dated 04.08.2020, the present waste disposal site is located on 35 kanals at Bandipora Bund side, nearly 1,650 ft (~503 m) away from Wular's demarcated boundary, thus compliant with the Wetlands (Conservation & Management) Rules, 2017 (Annexure-2).

818

A new site measuring 20 kanals at Madel Kunal Bandipora has also been identified by District Administration for future MSW disposal. The Chief Executive Officer, Municipal Council Bandipora, vide letter No. MC/BPR/G/2025/3293-96 dated 12.08.2025, has further reported that:

A new site at Kunal Bandipora has been earmarked for establishing a Solid Waste Management Plant. The site requires substantial financial investment for development, and the Council has sought reasonable time to finalize a permanent SWM facility away from the peripheries of Wular Lake.

The present site at Bandipora Bund side is a temporary arrangement, located 503 m outside both the wetlands demarcated and buffer boundaries. This clarifies that the dumping site inside the Wular boundary has been fully closed, and interim arrangements are located well outside both the core and buffer boundaries, while the process of shifting to a new site further away is under progress.

4. Compliance Regarding Observations of JKPCC

With regard to the observations raised by the Jammu & Kashmir Pollution Control Committee (JKPCC), the following clarifications and actions are submitted:

1. Observation: The dumping site is not fenced and provides easy access to stray animals: As already stated, the Municipal Council Bandipora is in the process of identifying and shifting to a permanent solid waste site away from Wular Lake peripheries. CEO municipal council Bandipora has been requested to fence up the site vide this office letter no. Coord/WM/WUCMA/2025/205-07 dated 12.08.2025 Annexure 4.

2. Observation: Leachate from crude dumping gets discharged into the nearby Gadarkul Nallah, which ultimately enters Wular Lake: The Chief Executive Officer, Municipal Council Bandipora, has been advised to immediately undertake corrective measures to ensure that no leachate from the current temporary site is discharged into Gadarkul Nallah.

3. Observation: Earlier dumped waste has not been cleared from the dumped site: The earlier waste dumped within the demarcated wetland boundaries has already been cleared and the site fully closed (as shown in Annexure-1).

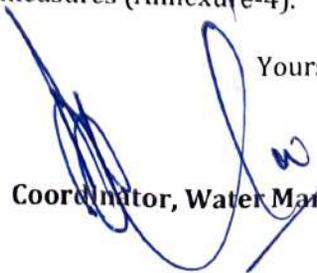
Summary of Compliance

- All interventions in Wular Lake are in line with CMAP 2007.
- Monitoring mechanisms by the Chief Secretary and Commissioner/Secretary are fully operational.
- Old Zalwan site has been closed.
- Present Bandipora Bund site is temporary and lies outside both Wular's periphery and buffer.
- Municipal Council Bandipora is in the process of establishing a new SWM facility at Kunalbanipura, completely away from Wular's peripheries.
- JKPCC observations have been duly noted; corrective actions and clarifications have been provided.

Encls:

1. Photographs of closed Zalwan site (Annexure-1).
2. Map showing location of current Bandipora Bund site relative to Wular boundary (Annexure-2).
3. Copy of CEO, MC Bandipora letter dated 12.08.2025 (Annexure-3).
4. Copy of communication to CEO, MC Bandipora for corrective measures (Annexure-4).

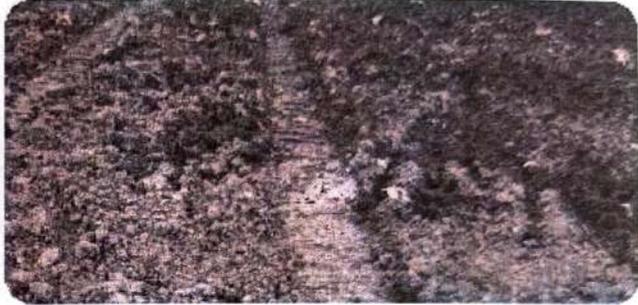
Yours faithfully,


Coordinator, Water Management,
WUCMA.

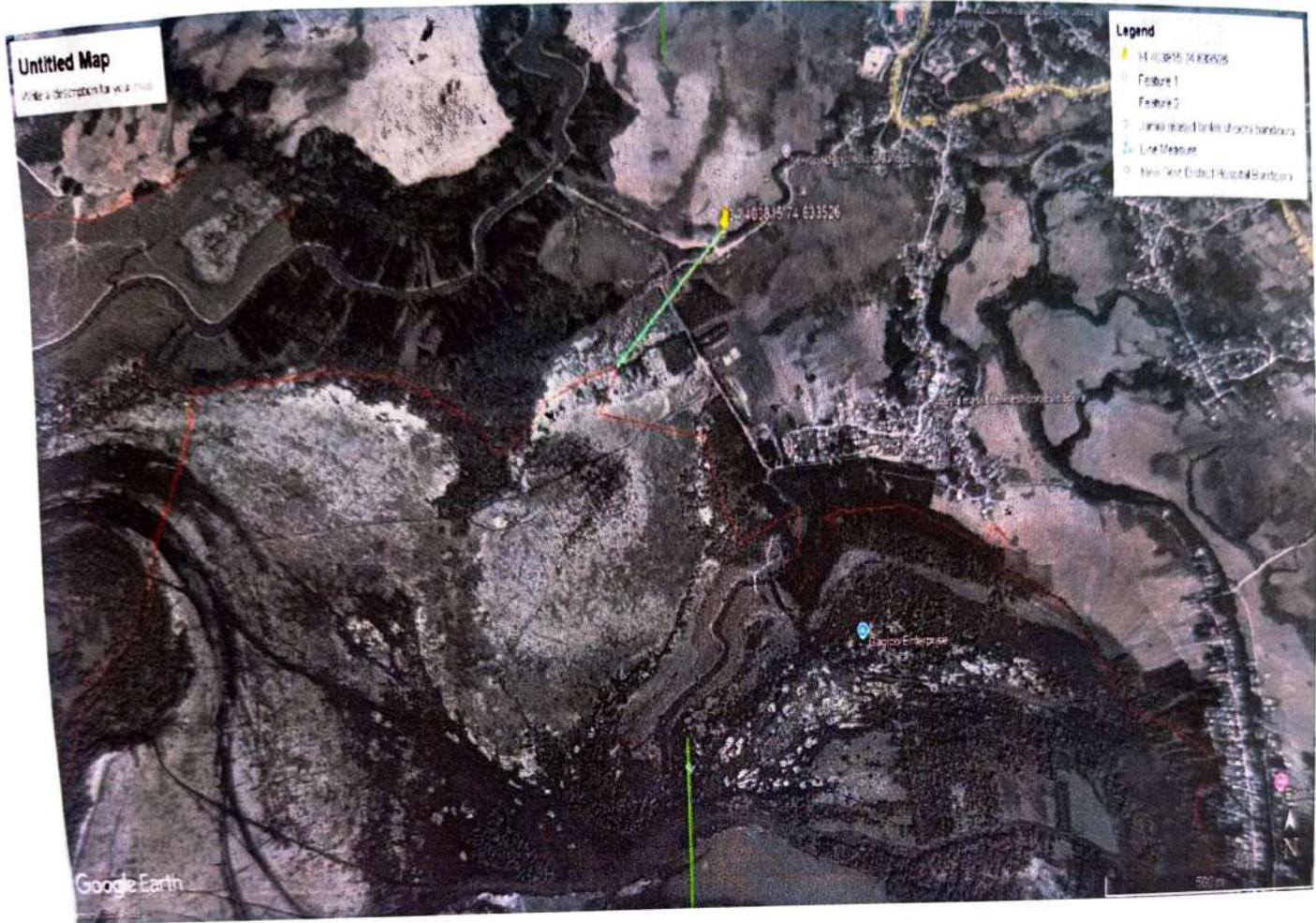
Before



After



Handwritten signature or mark in blue ink.



Map showing distance of new dumping site from nearest demarcation line of water lake which is approx 503 m away.

 21
email: epmcbandipora@gmail.com
DEPARTMENT OF URBAN LOCAL BODIES KASHMIR
OFFICE OF THE CHIEF EXECUTIVE OFFICER
MUNICIPAL COUNCIL BANDIPORA 
ITUW TSA
NEW DELHI 2024

**The Assistant Commissioner Revenue
Bandipora.**

No.: MC/Bpr/G/2025/3293-96

Dated: 12/08/2025

Subject: E.A. No. 26/2025 OA No. 351/2019 titled Raja Muzaffar Bhat Vs State of Jammu & Kashmir & others.

Reference: Your Letter No. DCB/Legal/2025/563 dated. 30/07/2025

Sir,

With reference to your above-mentioned communication, the Municipal Council, Bandipora, respectfully submits the following Compliance / Action Taken Report regarding the implementation of the Action Plan as directed by the Hon'ble National Green Tribunal (NGT) in its order dated 24.04.2025:

1. Status of Action Plan Implementation:

The Municipal Council, Bandipora, has initiated necessary measures to address the issue of unscientific dumping of waste at Zalwan.

Regular inspections are being conducted to ensure adherence to the directions of the Hon'ble Tribunal.

A new site has been identified at Kunon, Bandipora, for the establishment of a Solid Waste Management (SWM) plant. However, the site requires huge amount for development of the site and reasonable time is required for locating a feasible land for SWM facility.

2. Remedial Measures Taken:

• **Waste Management:**

Public awareness campaigns have been initiated to discourage illegal dumping.

The management and bio-remediation of legacy waste have already been tendered out at the Director level, and the process is currently underway.

• **Encroachment Removal:**

There are no encroachments at Zalwan within the jurisdiction of the Municipal Council, Bandipora.

(Signature)

822

▼ A road already exists on the periphery and ~~no new~~ road is being constructed inside the wetland.

3. Monitoring Mechanism: A dedicated committee has been constituted to monitor the implementation of the Action Plan. Monthly progress reports are being regularly submitted to the District Administration and the Department of Forest, Ecology & Environment, J&K.

4. Future Actions: The Municipal Council, Bandipora, will continue to ensure full compliance with the directions of the Hon'ble National Green Tribunal. Periodic updates and reports will be submitted to the concerned authorities in accordance with the established protocol.

The matter is being treated with the utmost urgency and seriousness, and all necessary efforts are being made to ensure full and time-bound compliance with the orders of the Hon'ble Tribunal.

Yours faithfully,



Chief Executive Officer
Municipal Council
Bandipora

Copy to:

1. Deputy commissioner, Bandipora for information
2. Director, Urban local bodies kasmir for information
3. Regional Director PCC, for information



Government of Jammu & Kashmir
Office of the Wular Conservation and Management Authority
Kashmir

**The Chief Executive Officer,
Municipal Council Bandipora.**

No: Coord/WM/ WUCMA/2025/ 205-07

Dated: 12/08/2025.

Subject: O.A. No. 351-2019 titled "Raja Muzaffar Bhat V/s UT of J&K & Ors.

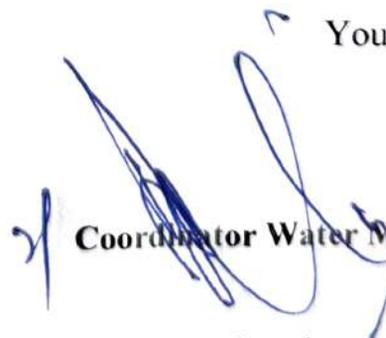
Sir,

With reference to the subject matter, it is submitted that Member Secretary, Pollution Control Committee vide communication No: JKPCC/Sc./OA 351-2019/2025/835 dated: 07-08-2025 has raised certain observations which are reproduced as under:

1. Current dumping site is not fenced and provides an easy access to stray animals.
2. Leachate from crude dumping gets discharged into nearby Nallah called Gadarkul which ultimately gets discharged into Wular Lake.
3. Earlier dumped waste has not been cleared from the dumping site.

It is requested to take immediate corrective measures in the matter so that higher ups are apprised accordingly. Needless to mention here that Hon'ble NGT, Principal Bench, and New Delhi in its order dated: 23-04-2025 has sought compliance in the matter as per Action Plan for Conservation of Wular Lake.

Yours faithfully,


**Coordinator Water Management,
WUCMA.**

Copy submitted to the:

1. Chief Executive Director, WUCMA for favour of information please.
2. Dy. Commissioner, Bandipora for favour of information please.
3. Regional Director, J&K, Pollution Control Committee for favour of information.

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Annexure-R9

Government of Jammu & Kashmir

Office of the Pr. Chief Conservator of Forests (Wildlife)/

Chief Wildlife Warden, J&K

Silk Factory Road Rajbagh Srinagar/ Wildlife Complex, Manda Jammu

The Commissioner/ Secretary to Government,
Forest, Ecology & Environment Department,
Civil Secretariat, J&K.

No: WLP-Legal/2025-26/ 05

Dt: 13 -08-2025

Subject: E.A No.26/2025 in OA No.351/2019 tiled Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors.

Reference: Letter No: FST-Lit/82/2025 (7629435) dated 01.07.2025 from Administrative Department.

Madam,

With reference to the above matter, kindly find enclosed compliance status in respect of the directions issued by the Hon'ble National Green Tribunal (NGT) vide Order dated 23.04.2025 for submission on behalf of the Department of Wildlife Protection, J&K Government.

Yours faithfully,

Encl: Compliance Note

(Sarvesh Rai IFS)

PCCF/ Chief Wildlife Warden,
Jammu & Kashmir

Copy to :

1. Regional Wildlife Warden Kashmir

825

**Subject: Compliance Note in Response to Hon'ble NGT Order dated 23.04.2025
Execution Application No. 26/2025 in Original Application No. 351/2019 Raja
Muzaffar Bhat V/s State of Jammu & Kashmir & Ors.**

1. Legal Standing and Governance Framework:

- The wetlands in question, including Hokersar and Kranchoo-Chandhara, fall under the jurisdiction of the Department of Wildlife Protection, J&K Government.
- These wetlands are notified as Conservation Reserves under the Wildlife Protection Act, 1972, and are not under the purview of the Wetlands (Conservation and Management) Rules, 2017, which statutorily excludes wetlands located within forest areas or managed by the Wildlife Department.

2. Compliance with Direction at Para 15, Point No. 2

Execution of Action Plan and Oversight Mechanism

2.1 Integrated Management Action Plan (IMAP)

- An Integrated Management Action Plan has been formulated and adopted for eight designated wetlands under the Department's jurisdiction, including four wetlands in District Pulwama (Kranchoo, Freshkhooori, Manibugh, and Chattalum).
- The IMAP encompasses:
 - Habitat restoration
 - Ecological conservation
 - Channel maintenance
 - Pollution abatement
 - Biodiversity enhancement
 - All interventions are strictly within the ambit of the Wildlife Protection Act, 1972.

2.2 Annual Plans of Operation (APOs)

- APOs are prepared annually based on the IMAP, outlining year-wise prioritized interventions.
- Key components include:
 - Demarcation of wetland boundaries
 - Restoration of natural feeding channels
 - Plugging of breaches

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- Removal of floating vegetation
- Manual and mechanical clearance of solid waste
- Deployment of watch and ward teams
- Monitoring of aquatic bird populations
- Monitoring of water quality indicators

2.3 Supervision and Monitoring

- A multi-tiered monitoring system is in place:
 - Field-level: Wildlife Guards and Foresters
 - Mid-level: Block Officers and Range Officers
 - Divisional-level: Wildlife Warden

3. Compliance with Direction at Point No. 3

Clarification on Photographs in Annexures A/3 and A/5

3.1 Annexure A/3 – Solid Waste near Hokersar Entry Gate

- The waste depicted near Hokersar's entry gate is not due to local or legacy dumping, but is transported via the Doodh Ganga spillover channel, the primary hydrological feeder.
- Waste accumulates at the trash barrier during high flows and is cleared regularly.

Intervention Measures:

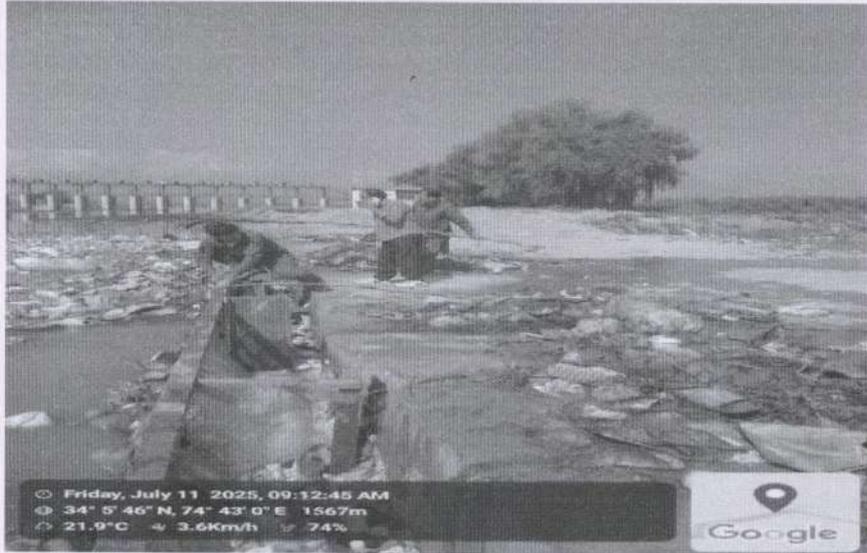
- Manual and semi-mechanized clearance drives are conducted every 7–10 days.
- In FY 2024–25: 313 clearance drives were conducted, with Hokersar receiving top priority.
- In FY 2025–26 (ongoing): 62 drives have already been completed.
- Waste is extracted using:
 - Boats (core wetland areas)
 - Tractors/trucks in collaboration with Municipal Committees (peripheral zones)

Clarification:

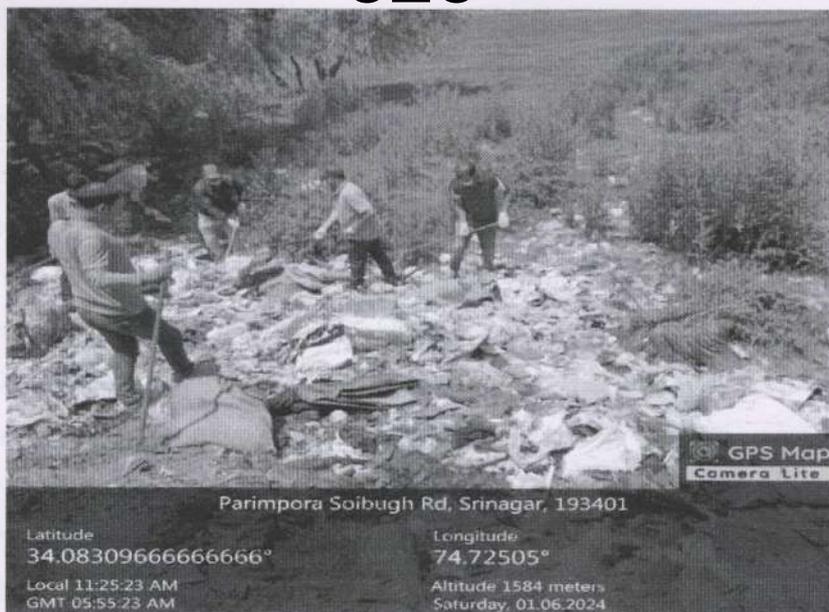
- The photograph reflects a temporary accumulation during an intervention cycle.

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- No unauthorized or legacy dumping occurs within wetland boundaries.



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3.2 Annexure A/5 – Road Construction in Kranchoo-Chandhara Wetland

- The road shown is an old cart track predating 2013, and lies outside the formally acquired wetland area.
- In 2013, the Department took possession of 128 Kanals and 19 Marlas of land; an additional 267 Kanals are under acquisition but not yet transferred.

Protection Measures:

- No new road construction has been permitted within the acquired wetland boundaries.
- Coordination is maintained with the District Administration, Pulwama.

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- No infrastructure has been allowed within the notified Conservation Reserve.
Summary of Compliance
- All wetlands under the Department's jurisdiction are managed as Conservation Reserves under the Wildlife Protection Act, 1972.
- Interventions are aligned with the approved IMAP and APOs, with robust monitoring and rectification mechanisms.
- Solid waste at Hokersar is a hydrological inflow issue, not a case of unauthorized dumping, and is being effectively managed.
- The road in Kranchoo-Chandhara is an existing track outside the Department's formal jurisdiction, with no new construction permitted within the protected wetland boundary.

State of Jammu and Kashmir & Co.

Reference: Letter No. FST/Lit/82/2025 (7629435) dated 01.07.2025 from
Additional Dy. Forest Officer

Masters

With reference to the letter No. FST/Lit/82/2025 (7629435) dated 01.07.2025 from
Additional Dy. Forest Officer, Jammu & Kashmir, in respect of the Conservation Reserve for the Jammu & Kashmir
Terrestrial (NW) Wildlife Sanctuary, Jammu & Kashmir, as mentioned in the letter of
Department of Wildlife Protection, J&K Government.

Yours faithfully,

Joint Commissioner

(Signature)

Joint Dy. Forest Officer,
Jammu & Kashmir

Copy to:

1. Regional Wildlife Warden, Kashmir



The Government of Jammu & Kashmir
DEPARTMENT OF WILDLIFE PROTECTION
 Office of the Wildlife Warden, Wetlands Division, Kashmir, Srinagar.

e-Mail: hokersarwetland@gmail.com

The Conservator of Forests /
 Regional Wildlife Warden,
 Kashmir Region, Srinagar.

No. WLW (WL)/Estt/2025-26/814-15

Dated: 10-11-2025

Subject: E.A No. 26/2025 in OA NO. 351/2019 titled Raja Muzaffer Bhat
 Vs State of Jammu & Kashmir.

Ref:- FST-Lit/82/2025(7629435), Dated: 07-11-2025

Sir,

With regard to the subject noted above, it is to submit, that the compliance of the latest Order passed by the Hon'ble National Green Tribunal (NGT) Dated: 23-04-2025 and latest/fresh response to the E.A No. 26/2025 is submitted hereunder:

1. Legal Standing and Governance Framework

It is respectfully submitted that the wetlands in question — including **Hokersar** and **Kranchoo-Chandhara**, fall within the jurisdiction of the **Department of Wildlife Protection, J&K Government**, and are managed and regulated under the provisions of the **Wildlife Protection Act, 1972** as **Conservation Reserves**. These wetlands do not fall under the purview of the **Wetlands (Conservation and Management) Rules, 2017**, which, by statute, exclude wetlands situated within forest areas or managed by the Wildlife Department.

2. Compliance with Point No. 2 (Para 15): Execution of Action Plan and Oversight

With regard to the direction that the continuous execution of the Action Plan be ensured on a regular basis, the Department respectfully submits the following detailed status:

2.1. Integrated Management Action Plan (IMAP)

- The Department has formulated and adopted an **Integrated Management Action Plan (IMAP)** exclusively for the eight designated wetlands under its jurisdiction, including the four wetlands of **District Pulwama (Kranchoo, Freshkhooi, Manibugh and Chattalum)**.
- This plan outlines targeted habitat restoration, ecological conservation, channel maintenance, pollution abatement, and biodiversity enhancement, strictly within the regulatory framework of the **Wildlife Protection Act, 1972**.

2.2. Annual Plans of Operation (APOs)

- Based on the IMAP, **Annual Plans of Operation** are formulated and approved every financial year. These APOs outline year-wise prioritized interventions.
- Each APO includes:

- Demarcation of wetland boundaries
- Restoration of natural feeding channels
- Plugging of breaches
- Removal of floating vegetation
- Manual and mechanical clearance of solid waste
- Watch and ward teams for protection from encroachment
- Monitoring of aquatic bird populations and
- Monitoring of water quality indicators

2.3. Supervision and Monitoring Mechanism

- A multilevel supervision system has been instituted that includes:
 - Field-level Wildlife Guards and Foresters
 - Block Officers and Range Officers
 - Divisional-level monitoring by Wildlife Warden

3. Compliance with Point No. 3: Clarification on Photographs in Annexures A/3 and A/5

3.1. Regarding Annexure A3 (Page 147): Solid Waste Dumping near Entry Gate of Hokersar

It is humbly submitted that:

- The **solid waste visible near the entry gate** of Hokersar Wetland is not a result of localized or legacy dumping by residents, but is **primarily carried into the wetland through the Doodh Ganga spillover channel**, the main hydrological feeder to Hokersar WLCR.
- This channel transports solid waste, especially during high flows, and deposits it at the **trash barrier** installed at the wetland's entry point.

Intervention Measures Taken:

- The Department conducts **manual and semi-mechanized clearance drives every 7–10 days**, depending on flow conditions.
- In **FY 2024–2025**, a total of **313 solid waste clearance drives** were carried out at various wetlands that prominently include Hokersar WLCR at top of the line.
- For the ongoing **FY 2025–2026**, **156 drives have already been conducted**.
- The extracted waste is lifted using:
 - Boats** (within wetland core)
 - Tractor/trucks** in collaboration with **Municipal Committees** (for peripheral removal and disposal),

It is pertinent to mention over here that:

- The **quantum of waste varies seasonally**, with higher accumulation during rainy seasons or flood discharge events.

3.2. Regarding Annexure A5 (Page 197): Road Construction in Kranchoo-Chandhara Wetland

It is respectfully clarified that:

- The road shown in the image is an **age-old cart track** that pre-existed prior to 2013 and does **not pass through any wetland area formally taken over** by the Department of Wildlife Protection.
- In 2013, the Department took possession of **128 Kanals and 19 Marlas** of land in the Kranchoo WLCR.
- A further **267 Kanals** is under acquisition process but **has not been officially transferred** to the Department of Wildlife protection as yet.

Protection Measures Undertaken:

- The Department has **not permitted any new road construction** within the wetland boundaries under its control. A close coordination in this regard is being maintained with district administration of Pulwama. The road in question **does not encroach upon the protected wetland land** held by the Department under the Wildlife Protection Act.
- No infrastructure development has been allowed within the wetland demarcated as a **Conservation Reserve**.

4. Summary

In view of the above, it is humbly submitted that:

- All wetlands under the Department's jurisdiction are being managed as **Conservation Reserves** under the **Wildlife Protection Act, 1972**.
- All interventions are strictly aligned with the **approved IMAP** and **annual APOs**, with continuous monitoring and rectification mechanisms.
- The **solid waste near Hokersar** is a **recurring hydrological inflow issue**, not a case of legacy or local dumping, and is being managed effectively.
- The **road in Kranchoo-Chandhara** is an old track **outside the formal jurisdiction** of the Department and **no new road construction** has been permitted within the acquired wetland boundary.

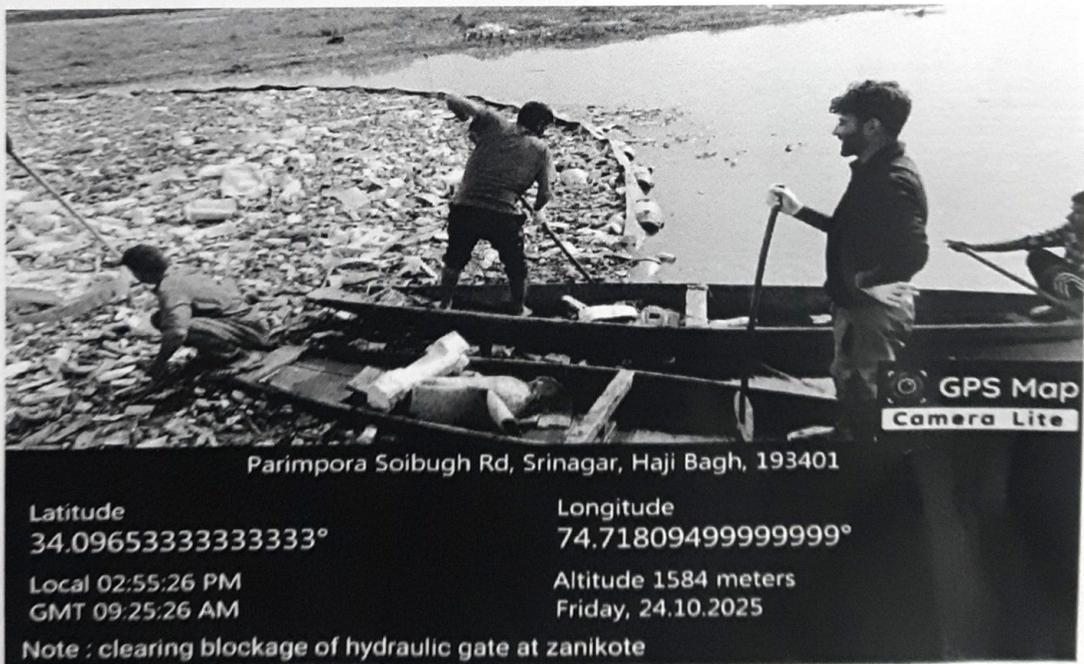
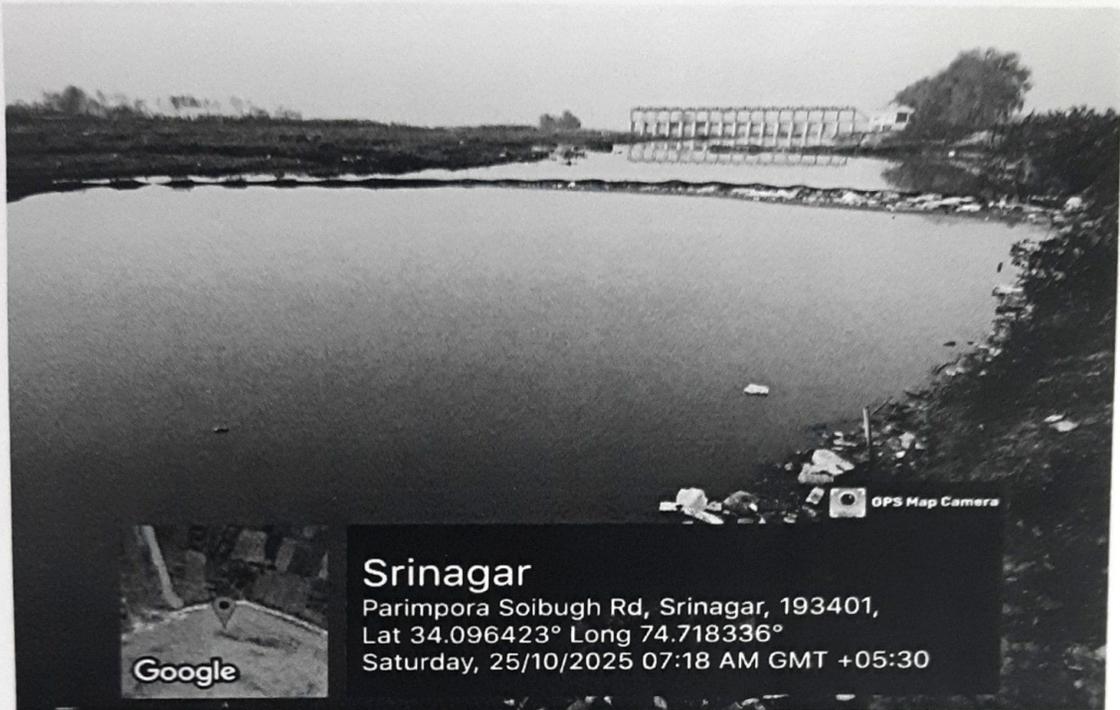
Yours faithfully

**Wildlife Warden,
Wetlands Division, Kashmir,
Srinagar.**

- ✓ Copy submitted to the Prpl. Chief Conservator of Forests (WL) / the Chief Wildlife Warden, J&K Government, Jammu / Srinagar for information please.

**Wildlife Warden,
Wetlands Division, Kashmir,
Srinagar.**

- The photograph cited (Annexure A3) **833** reflects a **temporary accumulation** during an **intervention cycle**, which has since been cleared.
- There is **no unauthorized or legacy waste dumping** from within the wetland boundaries.
- **Photos**



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Parimpora Soibugh Rd, Srinagar, 193401

Latitude
34.08310666666666°

Longitude
74.72504333333333°

Local 11:23:09 AM
GMT 05:53:09 AM

Altitude 1584 meters
Saturday, 01.06.2024